

No. 100/XXXVI(3)/2015/18(1)/2015

Dated Dehradun, March 31, 2015

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of **‘the Uttarakhand Entertainment and Betting Tax (Amendment) Bill, 2015’** (Adhiniyam Sankhya 09 of 2015).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 31 March, 2015.

The Uttarakhand Entertainment and Betting Tax (Amendment) Act, 2015

(Uttarakhand Act No. 09 of 2015)

Enacted by the Uttarakhand State Legislative Assembly in the Sixty-sixth Year of the Republic of India as follow :-

An

Act

further to amend the Uttar Pradesh Entertainment and Betting Tax Act, 1979 (as applicable to the State of Uttarakhand) to the context in the State of Uttarakhand.

Short title and Commencement 1. (1) This Act may be called the Uttarakhand Entertainment and Betting Tax (Amendment) Act, 2015.

(2) It shall come into force at once.

Amendment of clause (g) of section 2 2. In clause (g) of section 2 of the Uttar Pradesh Entertainment and Betting Tax Act, 1979 shall be substituted as follows ; namely:-

“Entertainment includes Direct to Home Broadcasting service (D.T.H.) and any exhibition performance, amusement, ride of carriers of such aerial ropeway where alternative route (by

whatever name it is called) to reach the destination of such carriers, Bowling Alley, Water Sports, Puppet Show, Giant Wheel, Game of Skill, Video Games, Paddleboat, Joy Ride in aero plane, Hot Air gas ballooning, Paragliding etc., game, sport or race (including horse race) to which persons are admitted for payment and in the case of cinematograph exhibition, includes exhibition of news real, documentaries, cartoon, advertisement, shorts of slides, whether before or during the exhibition of a feature film or separately.”

By Order,

JAI DEO SINGH,
Principal Secretary.